
(2018) 06 CHH CK 0211
In the Chhattisgarh High Court
Case No : CRMP No. 102 Of 2018

Murari Lal Sahu And Ors

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision : 29-06-2018

Acts Referred:

Indian Penal Code, 1860 — Section 34, 294, 323, 498A, 506
Code Of Criminal Procedure, 1973 — Section 320, 482

Citation : (2018) 06 CHH CK 0211

Hon'ble Judges : Goutam Bhaduri, J

Bench : Single Bench

Advocate : V.K. Sahu, S.K. Mishra, Pramod Shrivastava

Final Decision : Allowed

Judgement

Goutam Bhaduri, J

1. Heard.

2. The present petition is filed to quash the proceedings of a criminal case No.197/2017 pending against the petitioners before the JMFC, Baikunthpur for the offence punishable under Sections 498-A, 294, 323, 506 & 34 IPC.

3. As per the prosecution case, a complaint was made by respondent No.2 Bhanumati that she was married to petitioner No.1 Murari Lal Sahu in the year 1985, thereafter, she was subjected to cruelty as she was not able to bear the child and eventually on 23.02.2017 she was assaulted by petitioners No.1 & 2 and various demands were also made, which led into the dispute and eventually charge-sheet was filed before the JMFC under Sections 498A, 294, 506, 323 & 34 IPC.

4. Petitioners No.1 & 2 namely; Murari Lal Sahu & Ram Lalan Sahu and respondent No.2 Bhanumati, are present before this Court. It is been submitted on behalf of the parties that they have amicably settled the dispute and

respondent No.2 Bhanumati is residing with petitioner No.1 Murari Lal Sahu. It is been further assured that the petitioners shall not give any chance of complaint to the respondent No.2/wife and shall keep the wife giving her full honour & liberty. Respondent No.2/wife, who is present before the Court submits that she is residing with petitioner No.1 Murari Lal Sahu and the dispute arose out of the matrimonial dispute, consequently, the proceedings of criminal case No.197/2017 pending before the JMFC, Baikunthpur, District Korea, may be quashed against the petitioners.

5. The Hon'ble Supreme Court in *Gian Singh v. State of Punjab & Another* 1 has laid down the following principles :

"61. The position that emerges from the above discussion can be summarised thus: the power of the High Court in quashing a criminal proceeding or FIR or complaint in exercise of its inherent jurisdiction is distinct and different from the power given to a criminal court for compounding the offences under Section 320 of the Code. Inherent power is of wide plenitude with no statutory limitation but it has to be exercised in accord with the guideline engrafted in such power viz; (i) to secure the ends of justice or (ii) to prevent abuse of the process of any Court. In what cases power to quash the criminal proceeding or complaint or F.I.R may be exercised where the offender and victim have settled their dispute would depend on the facts and circumstances of each case and no category can be prescribed. However, before exercise of such power, the High Court must have due regard to the nature and gravity of the crime. Heinous and serious offences of mental depravity or offences like murder, rape, dacoity, etc. cannot be fittingly quashed even though the victim or victim's family and the offender have settled the dispute.

Such offences are not private in nature and have serious impact on society. Similarly, any compromise between the victim and offender in relation to the offences under special statutes like Prevention of Corruption Act or the offences committed by public servants while working in that capacity etc; cannot provide for any basis for 1 (2012) 10 SCC 303 quashing criminal proceedings involving such offences. But the criminal cases having overwhelmingly and predominately civil flavour stand on different footing for the purposes of quashing, particularly the offences arising from commercial, financial, mercantile, civil, partnership or such like transactions or the offences arising out of matrimony relating to dowry, etc. or the family disputes where the wrong is basically private or personal in nature and the parties have resolved their entire dispute. In this category of cases, High Court may quash criminal proceedings if in its view, because of the compromise between the offender and victim, the possibility of conviction is remote and bleak and continuation of criminal case would put accused to great oppression and prejudice and extreme injustice would be caused to him by not quashing the criminal case despite full and complete settlement and compromise with the victim. In other words, the High Court must consider whether it would be unfair or contrary to the interest of

justice to continue with the criminal proceeding or continuation of the criminal proceeding would tantamount to abuse of process of law despite settlement and compromise between the victim and wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceeding.

6. Further, in case of Parbatbhai Aahir @ Parbatbhai Bhimsinhbhai Karmur & Ors. V. State of Gujrat & ors. 2 their Lordship again reiterated the view taken in case of Gian Singh (supra) and has laid down the following propositions :

"15. The broad principles which emerge from the precedents on the subject, may be summarised in the following propositions :

(i) Section 482 preserves the inherent powers of the High Court to prevent an abuse of the process of any court or to secure the ends of justice. The provision does not confer new powers. It only recognises and preserves powers which inhere in the High Court;

(ii) The invocation of the jurisdiction of the High Court to quash a First Information Report or a criminal proceeding on the ground that a settlement has been arrived at between the offender and the victim is not the same as the invocation of jurisdiction for the purpose of compounding an offence. While compounding an offence, the power of the court is governed 2 (2017) 9 SCC 641 by the provisions of Section 320 of the Code of Criminal Procedure, 1973. The power to quash under Section 482 is attracted even if the offence is non-compoundable.

(iii) In forming an opinion whether a criminal proceeding or complaint should be quashed in exercise of its jurisdiction under Section 482, the High Court must evaluate whether the ends of justice would justify the exercise of the inherent power;

(iv) While the inherent power of the High Court has a wide ambit and plenitude it has to be exercised; (i) to secure the ends of justice or (ii) to prevent an abuse of the process of any court;

(v) The decision as to whether a complaint or First Information Report should be quashed on the ground that the offender and victim have settled the dispute, revolves ultimately on the facts and circumstances of each case and no exhaustive elaboration of principles can be formulated;

(vi) In the exercise of the power under Section 482 and while dealing with a plea that the dispute has been settled, the High Court must have due regard to the nature and gravity of the offence. Heinous and serious offences involving mental depravity or offences such as murder, rape and dacoity cannot appropriately be quashed though the victim or the family of the victim have settled the dispute. Such offences are, truly speaking, not private in nature but have a serious impact upon society. The decision to continue with the trial in such cases is

founded on the overriding element of public interest in punishing persons for serious offences;

(vii) As distinguished from serious offences, there may be criminal cases which have an overwhelming or predominant element of a civil dispute. They stand on a distinct footing in so far as the exercise of the inherent power to quash is concerned;

(viii) Criminal cases involving offences which arise from commercial, financial, mercantile, partnership or similar transactions with an essentially civil flavour may in appropriate situations fall for quashing where parties have settled the dispute;

(ix) In such a case, the High Court may quash the criminal proceeding if in view of the compromise between the disputants, the possibility of a conviction is remote and the continuation of a criminal proceeding would cause oppression and prejudice; and

(x) There is yet an exception to the principle set out in propositions (viii) and (ix) above. Economic offences involving the financial and economic well-being of the state have implications which lie beyond the domain of a mere dispute between private disputants. The High Court would be justified in declining to quash where the offender is involved in an activity akin to a financial or economic fraud or misdemeanour. The consequences of the act complained of upon the financial or economic system will weigh in the balance."

7. Considering the statement made by learned counsel for the parties, which is also cross-checked by the State Counsel during the course of hearing before this Court, as it appears that the dispute is private in nature and is in between the husband & wife and the wife says that she is residing with the husband, and applying the aforesaid principles laid down by the Supreme Court and taking into the future life and the inter se relation in between the parties, I am inclined to allow this petition. Accordingly, the proceedings of criminal case No.197/2017 pending before the JMFC, Baikunthpur arising out of crime No.29/2017 for the offence registered under Sections 498-A, 294, 323, 506 & 34 IPC, against the petitioners at police Station Patna, District Korea (C.G.) is hereby quashed. The petitioners are acquitted of the charges leveled against them.

8. Accordingly, the CRMP stands allowed.